

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 05/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

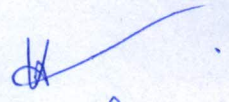
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company		Subodh Kumar Agarwal-Vs- City Properties Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	SUBODH KUMAR AGARWAL	OC	Subodh
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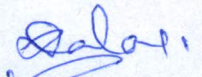
Mr. Debdas Khanna Adv.

Respondent



Mr. Alokesh Dalsi Adv.

Respondent



Mr. Avijit Roy Adv.

Respondent



31.1.18.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Corporate debtor discharged the debt due to the applicant by submitting the Demand Draft, it is recorded.

C.P. Is disposed of as the debt is settled out of the Tribunal accordingly.



(Jinan K.R.)
Member (J)